Kidnapping of children by organised gangs for organ theft

2635. SHRIMATI RAJANI PATIL: SHRI KIRANMAY NANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to media reports on the kidnapping of children by organised gangs for organ theft;
 - (b) if so, the States where such gangs are active; and
- (c) what action has been taken to protect the children by the Centre and the concerned States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) As per information provided by the National Crime Records Bureau (NCRB), specific information of the States on the organised gangs are not maintained Centrally.

As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Ministry of Home Affairs issues advisories from time to time. Advisories dated 14th July, 2010 and dated 25th June, 2013 regarding Crime against Children are available at: http://www.mha.nic.in/sites/upload_files/mha/files/pdf/AdvCrime-children-280710.pdf and http://www.mha.nic.in/sites/upload_files/mha/files/CSAdviMissingChild-170713.pdf

Hiring of personnel on temporary basis

2636. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government would allow the industry to hire personnel on temporary basis depending on their operational/production needs; and
- (b) whether there are any demands from industry stalwarts for such a facility and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Ministry has not received any such proposal from the industry side. However, hiring of workers on contract basis are governed by the provisions laid down in The Contract Labour (Regulation and Abolition) Act, 1970.